

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614

MISCELLANEOUS PETITION No. 251/87
IN ORIGINAL APPLICATION No.190/86

Mr. Vishnu Tukaram Sarang
A-2 Jai Anant Sagar Housing Society
J M Road, Bhandup (W)
Bombay 400078

v/s.

Senior Superintendent of Post Offices
Bombay City North Division & Ors.

Coram: Hon'ble Member (A) J G Rajadhyaksha
Hon'ble Member (J) M B Mujumdar

TRIBUNAL'S ORDER

DATED: 17.9.1987

The applicant Mr. V.T. Sarang in O.A. No. 190/86 has filed Miscellaneous Petition No. 251/86 requesting that OA 190/86 which was rejected by us on 19.8.86 should be reopened.

Mr. S R Atre appears on behalf of the respondents.

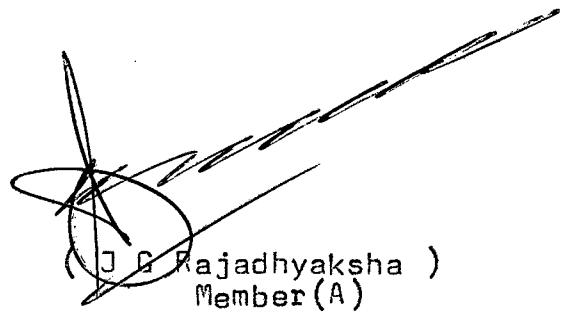
The order passed by this Tribunal on 19.8.1986 in OA 190/86 says that the application was finally rejected because the applicant had approached this Tribunal without exhausting the departmental remedies. Of course, it was observed that the rejection would not come in the way of the applicant to prefer an appeal or revision and he was at liberty to proceed in that direction.

Mr. Velankar, the Learned Advocate, for the applicant states that the applicant has preferred a revision application against the impugned order on 10.12.1986 which was received by the concerned ~~party~~ ^{Authority} ~~and it~~ on 11.12.1986, ~~is~~ not yet disposed of and that is why the applicant has requested for reopening the Original Application No. 190/86. But as already pointed out, OA 190/86 was finally disposed off, ~~if~~ the same cannot be reopened. It is true that the revision application preferred by the applicant is not yet decided though more than nine months have elapsed. We do not know the reason why ~~his revision applica-~~ ^{it} ~~tion~~ is not disposed of for such a long time. In our view the proper remedy for the applicant would be to file a fresh application, if he so wants. He may take the documents produced by him in OA 190/86 as that would reduce his costs.

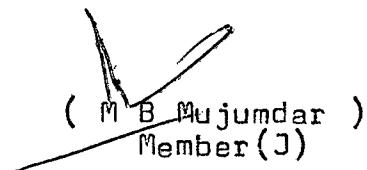
Hence we reject the Miscellaneous Petition No.251/87.

We, however, direct the concerned authorities to dispose of the revision application preferred by the applicant on 10.12.1986 as expeditiously as possible.

A copy of this order be sent to the Member (Personnel), Postal Board, New Delhi.



(J C Rajadhyaksha)
Member (A)



(M B Mujumdar)
Member (J)